NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI Company Appeal (AT) No. 33 of 2021

In the matter of:

Jatinder Singh & Anr.

....Appellants

Vs.

Registrar of Companies NCT of

Delhi & Haryana

....Respondent

Present

For Appellant: Mr. Arun Kumar & Mr. Pranam Jain, Advocates.

For Respondent: Mr. Zoheb Hossain, Sr. Standing Counsel for Income

Tax Department.

Mr. Parth Semwat, Jr. Standing Counsel for Income

Tax Department.

Mr. Gopal Singh, Advocate.

ORDER (Virtual Mode)

16.04.2021: Learned Counsel for the Respondent No. 1/ Registrar of Companies, NCT of Delhi & Haryana has filed their Reply Affidavit on 09.04.2021, which is taken on record.

Mr. Parth Semwat, Junior Standing Counsel for Income Tax Department prays to file his Reply Affidavit. Prayer allowed. Two-week time is granted to file the same.

Learned Counsels for the Respondent Nos. 1 & 2 are directed to file their Rejoinder, within two weeks, thereafter.

List this matter on 24th May, 2021.

[Justice AnantBijay Singh]
Member (Judicial)

[Ms. ShreeshaMerla] Member (Technical)